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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 31-08-2018.

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)


APPLICATION NUMBER : MA/294/CAA/2018
PETITION NUMBER : TP(HC)/CAA/121-124/17
NAME OF THE TRANSFEROR : SINDYA INFRASTRUCTURE DEVELOPMENT CO.
PVT LTD
SINDYA PROPERTIES PVT LTD
SINDYA AQUA MINERALE PVT LTD
NAME OF THE TRANSFERRE : KALPATHARU ENTERPRISES PVT LTD
UNDER SECTION : RULE 11

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. Laushorni Subramanian

PCS

for Transferor /
Transferee



(26)

MA/294/CAA/2018 IN TP(HC)/CAA/121-124/2017

ORDER

PCS representing the Applicant present. PCS representing the Applicant is hereby directed to withdraw the CP in connection with the scheme of amalgamation with permission to file a fresh one, if necessary, by the Applicants. Since the scheme is not implemented by the Applicants, the status of the Transferor Companies which were amalgamated on sanction of the scheme may be restored to their previous status in the records of the ROC.

With the above directions, MA/294/CAA/2018 stands disposed of.

-sd-
(S VIJAYARAGHAVAN)
Member (Technical)

-sd-
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

sr